

containing some proposals on electoral reforms for soliciting the views of various political parties, Election Commission, Legislatures, etc. One of the proposals contained in the working paper of the Law Commission relates to deletion of the provisions of 'split' and 'merger' from the Tenth Schedule of the Constitution of India.

#### राष्ट्रीय न्यायिक आयोग की स्थापना

1033. श्रीमती सरोज दुबे: क्या विधि, न्याय और कंपनी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का राष्ट्रीय न्यायिक आयोग स्थापित करने का कोई प्रस्ताव है;

(ख) यदि हां, तो ऐसे न्यायिक आयोग स्थापित करने के मुख्य उद्देश्य क्या हैं;

(ग) क्या ऐसे आयोग को राज्य स्तर पर भी स्थापित करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

**विधि, न्याय और कंपनी कार्य मंत्री (श्री एम.थम्बी दुरई):** (क) से (घ) शासन के लिए, राष्ट्रीय कार्यसूची की मदों में से एक मद, उच्चतम न्यायालय और उच्च न्यायालयों में न्यायिक नियुक्तियों के लिए सिफारिशें करने और न्यायपालिका के लिए आचरण संहिता तैयार करने के लिए राष्ट्रीय न्यायिक आयोग का गठन करना है। यह बता पाना संभव नहीं है कि किस समय तक इस बाबत विनिश्चय किया जाएगा।

राज्य स्तर पर ऐसा आयोग गठित करने के लिए कोई प्रस्ताव नहीं है।

New Benches of Gujarat High Court at Surat and Rajkot 1034. SHRI BANGARU LAXMAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to make justice available to the people at the door-steps;

(b) if so, the details thereof;

(c) whether Government of Gujarat have requested for establishment of new benches of Gujarat High Court at Surat and Rajkot;

(d) if so, the details thereof; and

(e) by when a decision will be taken?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) and (b) The matters relating to setting up of courts at , District and lower levels are the concern of the respective State Government and High Court in accordance with the provisions of articles 233 and 234 of the Constitution of India.

(c) to (e) No proposal has been received from the Government of Gujarat in consultation with the Chief Justice of the Gujarat High Court in this regard.

#### Setting up of a Supreme Court Bench in Tamil Nadu

1035. SHRI S. AGNIRAJ: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a proposal is pending with ;

Government for setting up a bench of Supreme Court in South India preferably in Tamil Nadu to ease the work in Delhi;

(b) if so, what is the status of the proposal; and

(c) by when it is likely to be ; implemented to benefit the public coming from these far off places to plead their cases in Delhi?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) to (c) According to Article 130 of the Constitution, the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint.

No proposal has been received from the Chief Justice of India in this regard,